GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS **RAJYA SABHA UNSTARRED QUESTION NO - 888** ANSWERED ON- 14/12/2022

IMPLEMENTATION OF NATIONAL POLICY ON VEHICLE SCRAPPING

888. SHRI VINAY DINU TENDULKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the provisions of National Policy on Vehicle Scrapping would be implemented uniformly throughout the country or the States would be able to amend and implement them as per their convenience;

(b) whether the States have sent communication or submitted proposals for any amendments to Government; and

(c) whether any Commission or Dispute Redressal Centre has been set up to resolve the disputes arising in case of States implementing this policy as per their own convenience without sending amendment proposals to Government, if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) 1. The Ministry of Road Transport and Highways has formulated the 'Voluntry Vehicle Fleet Modernization Program (VVMP)' or the 'Vehicle Scrapping Policy' based on incentives/disincentives and for creating an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The following notifications have been issued and uploaded on the Ministry's website: -

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicle Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 01st April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit" as follows:

(i) upto twenty five per cent., in case of non-transport vehicles; and

(ii) upto fifteen per cent., in case of transport vehicles:

Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles and there shall be no concession in the motor vehicle tax in case of transport vehicles, after eight years, and, in case of non-transport vehicles, after fifteen years. The notification has come into force with effect from 1st April, 2022.

(v) GSR Notification 166(E) dated 28.02.2022 provides for the manner in which validity of fitness certificate and registration mark of the motor vehicle shall be exhibited on the vehicles.

(vi) GSR Notification 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicles Rules 1989, as under –

(i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and

(ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.

(vii) GSR Notification 695(E) dated 13.09.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021. The notification has come into force with effect from 13th September, 2022.

(viii) GSR Notification 797(E) dated 31.10.2022 provides the Central Motor Vehicles (Seventeenth Amendment) Rules, 2022 for amendments in the rules for recognition, regulation and control of automated testing stations. The notification has come into force with effect from 31^{st} October, 2022.

(ix) GSR Notification 845(E) dated 24.11.2022 provides for non-renewal of Certificate of Registration of government vehicles after the lapse of fifteen years.

2. The role of Union Government is to notify the rules/ regulations under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The implementation of provisions of Central Motor Vehicles Rules, 1989 and Motor Vehicles Act, 1988 comes under the purview of State Transport Authority of the concerned State/ Union Territory.

(b) The draft notifications were kept in the public domain for 30 days to receive comments from all stakeholders. The final Notifications have been issued taking into consideration all the comments from State Governments and other stakeholders.

(c) No Sir.